

IN THE COURT OF SH. ARUL VARMA, LD. CHIEF  
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS  
HAZARI COURTS, DELHI.

FIR No. 195/2016

PS: EOW

State Vs. Tanuj Rastogi

25.09.2020

**Proceedings of this matter has been conducted via Video  
Conferencing through Cisco Webex.**

File taken today on an application already received through E-mail as moved on behalf of **applicant Amit Raj Jain** for seeking directions to the IO for release of property.

Present: Sh. Rajeev Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.  
Sh. Yashpal Antil, Ld. Counsel for the applicant via Video Conferencing through Cisco Webex.  
Sh. Vikash Sharma, Ld. Counsel for the Oriental Bank of Commerce via Video Conferencing through Cisco Webex.  
Sh. Anil Kumar, Manager on behalf of the Oriental Bank of Commerce.

Reply of IO has been received through E-mail.

Due to network issue, all the parties could not be joined the Cisco Webex Room of this Court.

Accordingly, the application be put up for physical hearing on **28.09.2020**.

The order be uploaded on the District Court Website forthwith. All the parties shall remain present before the Court on the said date. This order shall be deemed as notice.

(Arul Varma)  
CMM (Central), Delhi  
25.09.2020